IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

O.A.No. 2269/93

New Delhi this the 26th Day of November, 1993.

Hon'ble Sh. B.N. Dhoundiyal, Member(A)

Shri Pyare Lal S/O Sh. P.S. Thakur, R/O Railway Quarter No.JQ/B-6, Basant Lane, New Delhi.

Kumari meena Thakur Booking Clerk, R/O Railway Quarter No.JQ/B-6, Basant Lane, New Delhi.

Petitioners

(By Advocate Sh. S.K. Sawhney)

versus

- Union of India through General Manager, Baroda House, New Delhi.
- Divisional Superintending Engineer(Estate),
 Northern Railway,
 D.R.M. Office,
 Chelmsford Road, New Delhi.
 Respondents

(By Advocate Sh. K.K. Patel)

ORDER (ORAL)

Applicant No.1 retired as Staff Car Driver and Applicant No.2 Kumari Meena Thakur, his daughter working as Booking Clerk in the Northern Railway. Applicant No.1 was allotted Quarter No.JQ/B-6, Basant Lane, New Delhi and Applicant No.2 applied for regularisation of this quarter in her name after retirement of her father. The representation was rejected vide impugned letter dated 8.9.93 (Annexure A-I). following reliefs have been prayed for:-

(i) Direct the respondents to regularise Railway Quarter No.JQ/B-6, Basant Lane, New Delhi in the name of Applicant No.2 w.e.f. 1.4.1991 and charge normal rent from Applicant No.2 from 1.4.91 onwards.

Direct the respondents to release the DCRG due to Applicant No.1 alongwith (ii)interest at market rate.

(iii) Direct

the respondents to release post-retirement passes illegally withheld for non-vacation of Railway Quarter.

(iv) Grant any other relief that Hon'ble Tribunal may deem fit.

Award costs of this application. (V)

In the counter filed by the respondents it is stated that Sh. Pyare Lal was allotted Railway Quarter No.JQ/B-6, Basant Lane, New Delhi and retired from Railway service on 31.3.1991. His daughter Kumari Meena was appointed as temporary Booking Clerk on 1.8.1990 and was regularised only in October, 1992. She was given sharing permission vide Respondents' order dated 3.12.1990 with retrospective effect from 1.8.1990. She was not drawing H.R.A. w.e.f. 1.8.1990.

I have gone through the records and heard the learned counsel for the parties. My attention has been drawn to para -2 of the Railway Board Circular dated 15.1.1990 which reads as under:-

> "When Railway employee who has a been allotted railway accommodation retires from service or dies while in service, his/her son, daughter, wife, husband or father may be allotted railway father may father may be allocted rallway accommodation on out of turn basis provided that the said relation was a railway employee eligible for railway accommodation with the and had been sharing accommodation with the and had been sharing accommodation with the retiring or deceased railway employee for atleast six months before the date of retirement or death and had not claimed any H.R.A. during the period. The same residence might be regularised in the name of the eligible relation if he/she was of the eligible relation if eligible for residence of that type or higher type. In other cases a residence of the entitled type or type next below is to be allotted."



Applicant No.2 was followed by regularisation and even as temp many servant she was eligible for allotment of Railway quarter. It is also admitted that she had taken required sharing permission and was not drawing H.R.A. w.e.f. 1.8.1990. I find no reason why the authorities should not have regularised the quarter in her name. The O.A. is disposed of with the following directions:-

- (a) Quarter Mo.JO/B-6, Masant Lane, New Delhi shall be regularised in the name of Applicant No.2 w.e.f. 1.4.91 on payment of normal rest.
- (b) The respondents shall release the DCR; due to Applicant No.1 alongwith interest prescribed under the rules.
- (c) The post-retirement passes shall be released to Applicant No immediately.
- (c) These order, shall be implement expeditiously and pre enably within period of one month from the date of communication of this order.

 There shall be no orders as to costs.

(B.N. Dhoun' 1.1) 26/11/93

Member (A)

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